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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No.503/99

DATE OF ORDER : 23.3.2000.

Between :-

1. Phillip Anthony
2. K.Sangaiah
3. V.C.Balram
4. P.Sathaiah

...Applicants

And

1. The Sr.Post Master, Hyderabad GPO,
Hyderabad-500 001.
2. Chief Postmaster General, AP Circle,
Dak Bhavan, Hyderabad-500 001.

...Respondents

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Counsel for the Applicants : Shri N.Saida Rao

Counsel for the Respondents : Shri J.R.Gopal Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri N.Saida Rao, learned counsel for the applicant and Sri J.R.Gopal Rao, learned Standing Counsel for the Respondents.

2. There are 4 applicants in this OA. The applicant submits that the first applicant was re-employed as Short Duty Clerks in June, 1995, Applicant No.2 in September, 1995, Applicant No.3 in January, 1995 and the Applicant No.4 in July, 1995. They are paid per hour for their duty at the rate of Rs.5-30ps. They state that they work for 5 hours per day. Regular pay scale is paid to ~~as per the payment the rate is been there~~ the regular Postal Assistants and ~~that it will work to~~ Rs.15/- per hour.

3. This OA is filed to declare the action of the respondents in not paying proportionate equal wages on par with regular Postal Assistants to the applicants is illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India and consequently direct the respondents to pay the proportionate equal wages to the applicants on par with regular Postal Assistants and pay the arrears as per the entitlements of the applicants in terms of V pay Commission.

4. The applicants have not produced any document to show that they were re-employed. But it is a fact and also admitted by the learned Standing Counsel for the Respondents that they are working even today for 5 hours a day. It is also an admitted fact that they are paid Rs.5-30ps per hours for the work done by them.

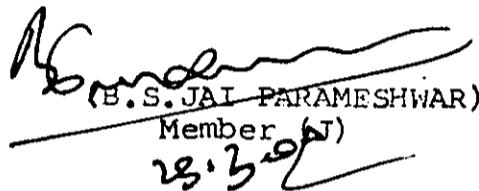
5. The only point for consideration in this OA is the adequacy of the amount fixed per hour for the work performed by the appli-

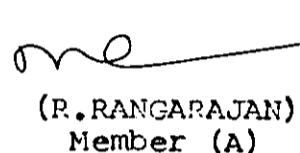
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cants. The only direction that can be given in this OA in the present circumstances is ~~that~~ to direct Respondent No.2 to examine whether any increase of the hourly wages of Rs.5-30ps is required ~~to be reconsidered~~ or not. For that, Respondent No.2 should examine the work load, the amount of work done by them comparing with that of the Postal Assistants and decide the issue with the above details. Time for compliance is 3 months from the date of receipt of a copy of this order. A detailed reply should be given to the applicants within that period.

no copy.


(B.S. JAI PARAMESHWAR)
Member (T)
23.3.00


(R. RANGARAJAN)
Member (A)

Dated: 23rd March, 2000.
Dictated in Open Court.

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